

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3459  
ANSWERED ON:24.08.2011  
DOMESTIC AIR SERVICES BY STATES  
Ju Dev Shri Dilip Singh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the State Governments have sought permission to start domestic air services;
- (b) if so, the time since when the requests of State Governments are pending;
- (c) the difficulties being faced in granting permission;and
- (d) the details of the lacunae found in each of the cities for which permission for starting air services have been sought by them including Chhattisgarh?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (d): A request made by the State Govt. of Chhatisgarh to connect all the seven airports/airstrips of Chhatisgarh by starting intra-state air services. A Joint Team comprising official from Directorate General of Civil Aviation (DGCA), Airports Authority of India (AAI), Bureau of Civil Aviation Security (BCAS) inspected Bhilai, Bilaspur, Ambikapur, Jashpur Nagar, Korba, Raigarh and Jagdalpur airport/airstrips from 5th to 8th April 2010. The Joint Inspection Report was given to State Govt. to take necessary corrective action. The Action Taken Report submitted by the State Government on 5.06.2010 were examined by the DGCA and observed that many observations were not reflected in the Action Taken Report which were of significant nature such as removal of obstacles in the approach/take off path, minimum requirement of runway strip, Runway End Safety Area. In addition to the above, the adequate manpower for managing and maintaining the airstrip and security personals as per BCAS requirements have not been mentioned in the Action Taken Report. With above observation DGCA has written on 19.07.2010 to State Govt. to take further corrective measures.

No such request from other States Government have been received in the Ministry.